CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

R.A. NO.293/2004 M.A. NO.2320/2004 in O.A. NO.2571/2003

This the 14th day of December 2004.

HON'BLE SHRI V. K. MAJOTRA, VICE-CHAIRMAN (A) HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Union of India & Ors.

... Applicants

Versus

N.K.Gupta & Others

... Respondent

ORDER (IN CIRCULATION)

Hon'ble Shri V.K.Majotra, Vice-Chairman (A):

Through this application, review of order dated 20.8.2004 by which OA No.2571/2003 was disposed of has been sought, Paragraph 7 of the orders reads as follows:

- "7. Keeping in view the totality of facts and circumstances of this case as discussed above while the respondents have themselves recommended amendment in the Recruitment Rules for inclusion of the aspect of promotion of Accountants to the post of Office Superintendent, impugned orders dated 30.8.2003 and 12.9.2003 are quashed and set aside. Respondents are directed to take a final decision on Annexure A-4 dated 27.6.2003 within a period of one month from now. On requisite amendment being made on the basis of the decision to be taken as above, respondents should consider the applicants for promotion to the post of Office Superintendent so as to accord such promotion prior to 31.10.2004 when applicant No.1 retires."
- 2. In the facts and circumstances of the case, the OA was disposed of with directions to the respondents to take decision on Annexure A-4 dated 27.6.2003

within one month. The respondents were also required to consider claim of applicants for promotion to the post of Office Superintendent before 31.10.2004, when applicant No.1 was to retire.

- 3. We have gone through the Tribunal's orders of 20.8.2004. there is no affect of the error in these orders.
- 4. This review application as such is beyond the scope and ambit of review. Accordingly, the same is rejected in circulation.

5. MA No.2320/2004 also stands disposed of.

(V. K. Majotra)

/as/